

National Highway in the bye-passes meant to cater for local traffic. The Government of Kerala had requested that in the latter case of bye-passes also, the Central Government may also, in addition, bear the cost of land required for parallel service roads. In order to examine the proposal of the State Government, certain detailed information relating to the bye-passes on the National Highways in Kerala was called for from them. This information has since been received and is under technical scrutiny whereafter the financial aspect of the proposal is also to be examined. The availability of funds is another fundamental factor which would have to be taken into consideration as part of the whole scrutiny. As the proposal of the Government of Kerala is for making a departure from the existing general policy of the Government of India applicable to the country as a whole, some time will be required to arrive at a decision. At present, the land acquisition estimates for the bye-passes in and/or outside municipal limits are being sanctioned in accordance with the existing policy laid down by the Government.

Application of Guest Control Order to Official Functions

2891. **SHRI G. Y. KRISHNAN:** Will the Minister of AGRICULTURE be pleased to state:

(a) the number and names of the States who have implemented the Guest Control Orders in the country;

(b) whether the Guest Control Order does not apply to Official functions; and

(c) if so, whether Government would like to take economic steps in this respect also?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI

ANNASAHAB P. SHINDE). (a) The Guest Control Order is in force in 21 States/Union Territories as named below:

Andhra Pradesh, Bihar Gujarat, Haryana, Jammu and Kashmir Kerala, Madhya Pradesh, Maharashtra Mysore, Orissa, Punjab, Rajasthan, Tripura, Uttar Pradesh, West Bengal, Arunachal Pradesh, Chandigarh, Delhi, Goa, Laccadive Minicoy and Amindivi Islands and Pondichery.

In pursuance of the directives issued by the Centre to all States/Union Territories in August, 1972 to enforce austerity measures rigorously all the above mentioned States/Union Territories except Jammu and Kashmir and Tripura have intimated that they have issued the necessary Orders.

(b) It applies to official functions as well.

(c) Does not arise.

Ranking by seniority of professors in I. I. T. Delhi

2892 **DR. LAXMINARAIN PANDEYA:** Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) the ranking by seniority of Delhi I. I. T. Professors;

(b) top-ten professors' published research papers titles during last three years and names of journals in which they were published; and

(c) the number and titles of Ph. D. Thesis, successfully supervised by each of the top-ten Professors during their tenure at Delhi I. I. T.?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (PROF. S. NURUL HASAN): (a) The names of the Professors according to their dates of appointment are given in statement I. laid on the Table of the House. [Placed in Library. See No. LT-3901/72].

(b) The information is given in Statement II laid on the Table of the House. [Placed in Library. See No. LT-3901/72].

(c) The information is given in Statement III laid on the Table of the House. [Placed in Library. See No. LT-3901/72].

Black Marketing in Sale of Fertiliser

2893. SHRI G. Y. KRISHNAN: Will the Minister of AGRICULTURE be pleased to state:

(a) whether agriculturists could not obtain fertiliser at the price regulated by Government because of the existence of large-scale black-marketing;

(b) whether Government propose to bring down prices and tackle the problem of black-marketing; and

(c) if so, the reaction of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): (a) A few cases of dishonest traders taking advantage of shortage of fertilisers in the country and indulging in black-marketing have been reported.

(b) and (c). There is no proposal with Government at present to reduce fertiliser prices. However, criminal prosecutions are launched by the State Governments against black-marketeers as a deterrent measure.

Expenditure of growing Crops and for Drinking Water in Desert Areas

2894. SHRI MUKHTIAR SINGH MALIK: Will the Minister of AGRICULTURE be pleased to state:

(a) the expenditure incurred by Government to grow crops and to install machinery for drinking water in the desert areas and the benefits derived there from so far by the people in each of the States; and

(b) how much foreign exchange was involved in the installation of such machinery?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): (a) and (b). The figures of expenditure incurred by Government to grow crops and to install machinery for making available drinking water in desert areas and the benefits derived therefrom so far by the people in each of the States are not readily available in this Ministry. The information is being collected from the State Governments and will be placed on the Table of the Sabha when received.

Committee to Investigate into Discrimination against Women in Employment and Remuneration

2895. SHRI MUKHTIAR SINGH MALIK: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether Central Government have recently constituted a Committee to investigate into the problem of discrimination against women in employment and remuneration; and if so, the composition of the Committee;

(b) the terms of reference thereof; and

(c) the time by which the Committee will submit its report to Government?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) and (b). No, Sir. The Government have however set up on 22nd September, 1971 a Committee on the Status of Women in India whose terms of reference, among other things, include a survey of the problems of the working women, including discrimination in employment and remuneration. The composition of